

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 334**

IA-2565/2024, IA-118/2024, IA-440/2024, IA-4863/2023

**IN**

**IB-113(ND)/2021**

**IN THE MATTER OF:**

Vistra ITCL (India) Ltd.

.... Petitioner/Applicant

Vs.

Ansal urban Condominiums Pvt. Ltd.

.... Respondent

**Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 15.07.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**

**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**

**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. Abhishek Anand, Mr. Sujoy Datta, Ms. Nishtha Khurana, Ms. Mahima Shekhawat, Mr. Asher Ravi Job, Advs.  
For the SRA : Mr. Anuja Pethia, Mr. Rishabh Govila, Advs.  
For the RP : Mr. Sameer Rohatgi, Shovanshu Kumar, Prabhas Bajaj Kartikeya, Advs.  
For the Homebuyers : Mr. Atul Sharma, Adv.

**ORDER**

**IA-118/2024**

Arguments heard.

The parties are at liberty to file written submissions within one week.

List the matter for compliance **on 25.07.2024.**

**IA-2565/2024, IA-440/2024, IA-4863/2023**

List the matter **on 25.07.2024.**

-Sd-

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**

Ajay